

**PATNA HIGH COURT, PATNA**  
**NOTIFICATION**

Dated: 20.02.2026

No. 171 A: The Judicial Officers of the rank of Civil Judge (Junior Division) named in column no. 2 of the table given below are transferred and posted as Civil Judge (Junior Division) in the judgeship to be stationed ordinarily at the place mentioned in column no. 3 of the table.

As mentioned in column no. 4, the officers are also vested with the powers under Sub-Section (2) of Section-19 of the Bengal, Agra and Assam Civil Courts Acts, 1887, (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts Bihar Amendment Act, 2013 (Act 14 of 2014) to try under ordinary procedure original suits of Pecuniary and Territorial Jurisdiction.

As further mentioned in column no. 4, the officers are also vested with powers of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary Pecuniary and Territorial Jurisdiction.

The powers vested as per column no. 4, should not be exercised by the officers concerned unless it is published in the Bihar Gazette or in the District Gazette.

Sl. No.	Name of the Officer with designation and present place of posting	1. Designation at the new station 2. Place where the officer is to be ordinarily stationed at. 3. Name of the Judgeship in which appointed on transfer.	Special Power with which the Officer is vested at the new station 1. Under the Bengal, Agra and Assam Civil Court Acts (under ordinary procedure). 2. Under the Provincial Small Causes Courts Act, 1887.
1	2	3	4
1.	Sri Nazim Ahmed Civil Judge (Jr. Div.), Hajipur	(a) Civil Judge (Jr. Division) (b) Sonapur (c) Saran	(a) Rs.1,50,000/- within the local limits of Sonapur Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Sonapur Civil Judge (Junior Division).
2.	Sri Manvendra Singh J.M. 1st Class -cum- Addl. Civil Judge (Jr. Division), Buxar	(a) Civil Judge (Jr. Division) (b) Narkatiyaganj (c) West Champaran	(a) Rs.1,50,000/- within the local limits of Narkatiyaganj Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Narkatiyaganj Civil Judge (Junior Division).

3.	Sri Divy Durgesh Sinha J.M. 1st Class -cum- Addl. Civil Judge (Jr. Division), Samastipur	(a) Civil Judge (Jr. Division) (b) Hathua (c) Gopalganj	(a) Rs.1,50,000/- within the local limits of Hathua Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Hathua Civil Judge (Junior Division).
4.	Sri Shubhankar Shukla J.M. 1st Class -cum- Addl. Civil Judge (Jr. Division), Aurangabad	(a) Civil Judge (Jr. Division) (b) Marhowrah (c) Saran	(a) Rs.1,50,000/- within the local limits of Marhowrah Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Marhowrah Civil Judge (Junior Division).
5.	Sri Aaditya Anand J.M. 1st Class -cum- Addl. Civil Judge (Jr. Division), Nawadah	(a) Civil Judge (Jr. Division) (b) Bakhari (c) Begusarai	(a) Rs.1,50,000/- within the local limits of Bakhari Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Bakhari Civil Judge (Junior Division).
6.	Sri Nadim Ahmad J.M. 1st Class -cum- Addl. Civil Judge (Jr. Division), Bettiah	(a) Civil Judge (Jr. Division) (b) Paliganj (c) Patna	(a) Rs.1,50,000/- within the local limits of Paliganj Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Paliganj Civil Judge (Junior Division).
7.	Sri Naresh Kumar J.M. 1st Class -cum- Addl. Civil Judge (Jr. Division), Madhubani	(a) Civil Judge (Jr. Division) (b) Teghra (c) Begusarai	(a) Rs.1,50,000/- within the local limits of Teghra Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Teghra Civil Judge (Junior Division).
8.	Sri Md. Qamruzzaman J.M. 1st Class -cum- Addl. Civil Judge (Jr. Division), Nawadah	(a) Civil Judge (Jr. Division) (b) Baisi (c) Purnea	(a) Rs.1,50,000/- within the local limits of Baisi Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Baisi Civil Judge (Junior Division).

9.	Ms. Aparajita Anand J.M. 1st Class -cum- Addl. Civil Judge (Jr. Division), Patna	(a) Civil Judge (Jr. Division) (b) Manjhaul (c) Begusarai	(a) Rs.1,50,000/- within the local limits of Manjhaul Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Manjhaul Civil Judge (Junior Division).
10.	Sri Nikhil Kumar J.M. 1st Class -cum- Addl. Civil Judge (Jr. Division), Nawadah	(a) Civil Judge (Jr. Division) (b) Banmankhi (c) Purnea	(a) Rs.1,50,000/- within the local limits of Banmankhi Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Banmankhi Civil Judge (Junior Division).
11.	Sri Mukesh Kumar J.M. 1st Class -cum- Addl. Civil Judge (Jr. Division), Araria	(a) Civil Judge (Jr. Division) (b) Mahnar (c) Vaishali	(a) Rs.1,50,000/- within the local limits of Mahnar Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Mahnar Civil Judge (Junior Division).
12.	Sri Zubair Ahmed J.M. 1st Class -cum- Addl. Civil Judge (Jr. Division), Gaya	(a) Civil Judge (Jr. Division) (b) Ballia (c) Begusarai	(a) Rs.1,50,000/- within the local limits of Ballia Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Ballia Civil Judge (Junior Division).
13.	Sri Vikash Gaurav J.M. 1st Class -cum- Addl. Civil Judge (Jr. Division), Chapra	(a) Civil Judge (Jr. Division) (b) Kahalgaon (c) Bhagalpur	(a) Rs.1,50,000/- within the local limits of Kahalgaon Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Kahalgaon Civil Judge (Junior Division).
14.	Sri Anant Kumar J.M. 1st Class -cum- Addl. Civil Judge (Jr. Division), Chapra	(a) Civil Judge (Jr. Division) (b) Kahalgaon (c) Bhagalpur	(a) Rs.1,50,000/- within the local limits of Kahalgaon Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/-

			within the local limits of Kahalgaon Civil Judge (Junior Division).
15.	Ms. Monika Raj Laxmi J.M.1st Class -cum- Addl. Civil Judge (Jr. Division), Patna	(a) Civil Judge (Jr. Division) (b) Tekari (c) Gaya	(a) Rs.1,50,000/- within the local limits of Tekari Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Tekari Civil Judge (Junior Division).
16.	Sri Sumit Kumar Suman J.M. 1st Class -cum- Addl. Civil Judge (Jr. Division), Lakhisarai	(a) Civil Judge (Jr. Division) (b) Forbesganj (c) Araria	(a) Rs.1,50,000/- within the local limits of Forbesganj Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Forbesganj Civil Judge (Junior Division).
17.	Sri Prabhat J.M. 1st Class -cum- Addl. Civil Judge (Jr. Division), Araria	(a) Civil Judge (Jr. Division) (b) Biraul (c) Darbhanga	(a) Rs.1,50,000/- within the local limits of Biraul Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Biraul Civil Judge (Junior Division).
18.	Sri Animesh Ranjan J.M. 1st Class -cum- Addl. Civil Judge (Jr. Division), Jamui	(a) Civil Judge (Jr. Division) (b) Gogari (c) Khagaria	(a) Rs.1,50,000/- within the local limits of Gogari Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Gogari Civil Judge (Junior Division).

**By order of the High Court**

**Sd/- P.K. Malik**

**Registrar General**

**Memo No. .... 16393 - 16493 ..... Dated, Patna the 20 .02.2026**

Copy forwarded to the Principal Secretary to the Govt. of Bihar, General Administration Department, Patna / Secretary to the Govt. of Bihar, Law Department, Patna / A.G. (A&E) Bihar, G.A. 7, Birchand Patel Marg, Patna / Under Secretary Personal Claims and Pay Fixation Cell '3', Finance Department, Govt. of Bihar, Patna / Registrar (Establishment), Patna High Court, Patna/ Registrar (IT)-cum-CPC, Patna High Court, Patna / Registrar-cum-Secretary, Patna High Court Legal Services Committee, Patna High Court,

Patna / Registrar (Administration), Patna High Court, Patna / Registrar (Vigilance), Patna High Court, Patna / Registrar (Appointment), Patna High Court, Patna / Editor, Patna High Court, Patna / I/c Registrar-cum-P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna / Officer on Special Duty, Patna High Court, Patna / Joint Registrar (List), Patna High Court, Patna / Joint Registrar (IT), Patna High Court, Patna/ Joint Registrar (Judicial), Patna High Court, Patna / O.S.D. (Infrastructure), Patna High Court, Patna / Addl. Registrar, Juvenile Justice Secretariat, Patna High Court, Patna / Member Secretary, Bihar State Legal Services Authority, Patna/ O.S.D. (Computerization), Patna High Court, Patna / S.O. I/C, Monitoring Cell II, Patna High Court, Patna / S.O. I/C, Judicial Officers Service Record Room, Patna High Court, Patna / S.O. I/C, A.D. General, Patna High Court, Patna/ S.O. I/C, Selection and Appointment Cell, Patna High Court, Patna/ Senior Programmer, Patna High Court, Patna / The Director, Bihar Judicial Academy, Gaighat, Patna / All the District Magistrates, Bihar/ All the Principal District and Sessions Judges, Bihar for information **(and communication to the officers concerned).**

**The representations filed by the Judicial Officers for normal / premature transfer to any particular station and the letters received during the process of AGT-2026 from the Principal District and Sessions Judges, Secretaries of Bar Associations/Councils, Private Parties, etc. for posting of more officers in the cadre of Civil Judge (Junior Division) stand disposed of in the aforesaid terms.**

**The representations filed by the Judicial officers for stay of transfer / extension of posting/exemption from AGT-2026 stand allowed till the next AGT i.e. AGT-2027.**

**The officers concerned are directed to make over charge of their respective offices in such a way so as they join their new assignment latest by 31<sup>st</sup> March, 2026 positively**

**The Principal District and Sessions Judges concerned are also requested to see the notification published in the District Gazette within the time limit prescribed in Court's letter no.7988-8020 dated 11.06.1986)**

**[The District Magistrates concerned are requested to get the notification published in the District Gazette within a fortnight of the receipt of the Notification.]**

**(-) For the P.D.Js concerned only.**

**[-] For the D.Ms concerned only.**

**By order of the High Court**

  
**Registrar General**